

Central Administrative Tribunal
Principal Bench: New Delhi

(9)

O.A. No. 694/94

New Delhi this the 22nd day of October 1997

Hon'ble Shri S.R. Adige, Vice-Chairman (A)
Hon'ble Dr. A. Vedavalli, Member (J)

1. S.D. Jassal,
S/o Shri Prakash Nath Jassal,
R/o A-4/39, Sector IV,
Rohini, Delhi-110085.
2. Smt. Leelamma Yohannan
W/o Shri C. Yohannan,
R/o 1326, Sector 9,
Faridabad- 121006.

.....Applicants

(By Advocate: Shri C.L. Arya with
Shri D.C. Vohra)

Versus

1. Union of India through the
Secretary,
Ministry of Information and Broadcasting,
Shastri Bhavan, New Delhi-110 001.
2. The Registrar of Newspaper for India
West Block- VIII, Wing-2,
R.K. Puram, New Delhi-110066.
3. The Secretary,
Ministry of Personnel, Public Grievances &
Pension,
Lok Nayak Bhavan, New Delhi-110003.
4. The Secretary,
Ministry of Rural Development,
Krishi Bhawan, New Delhi-110001.

.....Respondents

(By Advocate: None)

ORDER (Oral)

By Hon'ble Shri S.R. Adige, Vice-Chairman (A)

Applicants impugn the order dated 9.10.91
(Annexure-A) enclosing a seniority list in which
applicants' positions are placed at Serial No. 328 and
329 alongwith others all of whom have been shown
as "provisional".

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2. Applicants also impugn respondents' order dated 10.11.90 (Annexure-B) and seek a direction to

assign them seniority in the grade of Stenographers in
CSSS Cadres according to the principles of continuous
officiation.

3. We have heard Shri C.L. Arya counsel for the applicants. None appeared for the respondents.

4. Shri Arya has invited our attention to respondents' order dated 17.6.93 (Annexure-M), wherein in respect of applicant No.1 Shri Jassal it has been stated that his representation has been examined in consultation with DOPT and the seniority assigned to him would be provisional till the final decision is taken in this regard. Shri Arya states that no decision has so far been communicated to him on the aforesaid representation. In this connection Shri Arya relies upon the CAT Principal Bench Judgement dated 10.4.92 in OA 1206/89 Sri Chand Vs UOI & Ors.

5. We dispose of this OA with a direction to the respondents to conclude the examination of the matter pass a detailed, speaking and reasoned order thereon under intimation to the applicants within three months from the date of receipt of a copy of this judgement, in accordance with rules and instructions on the subject, as also such judicial pronouncements as are relevant to the facts and circumstances of this particular case. In the event that any grievance still survives it will be open to the applicants to agitate the same through appropriate original proceedings as in accordance with law.

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6. The OA stands disposed of accordingly.

No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

S. R. Adige

(S. R. Adige)
Vice-Chairman (A)

CC.